

2023 LiveLaw (SC) 540

IN THE SUPREME COURT OF INDIA

HRISHIKESH ROY; J., PANKAJ MITHAL; J.

Special Leave to Appeal (C) No(s). 9682/2023; 17-07-2023

LOKENDRA GURJAR *versus* THE STATE OF MADHYA PRADESH & ORS.

Reservation - The Supreme Court imposed a cost of Rs. 50,000/- on a litigant who sought the constitution of a 'special neutral bench' with judges who neither belong to OBC nor to unreserved category, to hear a matter pertaining to enhancement in reservation in public service filed by candidates in OBC and unreserved category candidates.

(Arising out of impugned final judgment and order dated 20-03-2023 in IA No. 1873/2023 in W.P No.20293/2019 passed by the High Court of M.P. Principal Seat at Jabalpur)

For Petitioner(s) M/S. VKC Law Offices, AOR Mr. Uday Kumar, Adv. Mr. Varun K Chopra, Adv. Mr. Rameshwar Thakur, Adv. Ms. Samridhi Jain, Adv. Mr. Vinayak, Adv.

ORDER

Heard Mr. Uday Kumar, learned counsel appearing for the petitioner. The only infirmity that we find with the impugned order of the High Court is that heavy cost was not imposed on the litigant who filed a mischievous I.A. No.1873/2023 seeking constitution of a bench as he wanted, to the writ petition.

Consequently, this mis-conceived Special Leave Petition is dismissed imposing costs of Rs.50,000/- on the petitioner. The cost amount be deposited with the Supreme Court Legal Services Committee within one month from today.

A report on payment of cost be furnished soon after the cost is deposited.

Pending application(s), if any, stand closed.

© All Rights Reserved @LiveLaw Media Pvt. Ltd.

*Disclaimer: Always check with the original copy of judgment from the Court website. Access it [here](#)